

copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9641/75]

(b) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1973-74

(ii) Annual Report of the Bharat Ophthalmic Glass Limited Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9642/75]

ALL INDIA SERVICES (PROVIDENT FUND)
THIRD AMDT. RULES, 1975

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS,
DEPARTMENT OF PERSONNEL
AND ADMINISTRATIVE REFORMS
AND DEPARTMENT OF PARLIAM-
ENTARY AFFAIRS (SHRI OM
MEHTA): I beg to lay on the Table a
copy of the All India Services (Pro-
vident Fund) Third Amendment Rules
1975 (Hindi and English versions)
published in Notification No G.S.R.
515 in Gazette of India dated the 28th
April, 1975, under sub-section (2) of
section 3 of the All India Services Act,
1951. [Placed in Library. See No
LT-9643/75.]

NOTIFICATIONS

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE): I
beg to lay on the Table:

(1) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of the
Customs Act, 1962.—

(i) G.S.R. 248 (E) and 249 (E)
published in Gazette of India dat-
ed the 6th May, 1975 together with
an explanatory memorandum

(ii) G.S.R. 250(E) and 251(E)
published in Gazette of India dat-
ed the 6th May, 1975 together with
an explanatory memorandum
[Placed in Library See No LT-
9644/75.]

(2) A copy of the Notification No
G.S.R. 201 (E) published in Gaz-
ette of India dated the 18th April,
1975 containing the Agreement
between the Government of India
and the Government of Italy for the
avoidance of double taxation of in-
come of enterprises operating air-
craft, issued under section 90 of the
Income-tax Act, 1961 and section
24A of the Companies (Profits)
Surtax Act, 1964 [Placed in Library.
See No LT-9645/75]

NOTIFICATIONS, REVIEWS AND ANNUAL REPORTS, ETC.

ऊर्जा मंत्रालय में उप-मंत्री (श्री०
सिद्धेश्वर प्रसाद) : मैं की प्रणय साहिब
श्री० शिन्दे की धोर से प्रावश्यक पस्तु
अधिनियम, 1955 की धारा 3 की उपधारा
(6) के अन्तर्गत निम्नलिखित अधि-
सूचनाओं (हिन्दी तथा अंग्रेजी संस्करण)
की एक-एक प्रति सभा पटल पर रखता
हूँ :